

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 203 of 2019

IN THE MATTER OF:

M/s. Insuflex Ind Private Limited Appellant

Vs

Registrar of Companies, Pune, Maharashtra Respondent

Present:

**For Appellant: Mr. Anuj Kapur and Mr. Abhinav Trehan,
Advocates.**

For Respondent:

ORDER

02.08.2019 Learned Counsel for the Appellant submits that if the Company is restored, the Company is ready to pay total Income Tax amount, which comes to Rs.62,000/- plus interest and GST Rs.88,234/- plus interest.

Learned Counsel for the Appellant is allowed two weeks' time to file additional affidavit making specific statement that the Appellant is agreeable to pay the amounts. Then in such case, this Appellate Tribunal may implead the Income Tax Department and the concerned State Government to hear the issue.

Post the matter 'for orders' on **28th August, 2019.**

[Justice S. J. Mukhopadhyaya]
Chairperson

[Justice A.I.S. Cheema]
Member (Judicial)

[KanthiNarahari]
Member (Technical)

Ash/GC